

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
FLORA DYEING HOUSE PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	FLORA DYEING HOUSE PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	22/04/1999
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U24299DL1999PTC099429
5.	Address of the registered office and principal office (if any) of Corporate Debtor	C-6, DSIDC Industrial Complex, Udyog Nagar, Rohtak Road, New Delhi-110041 India
6.	Insolvency commencement date in respect of Corporate Debtor	03rd March 2020 (Order received through Mail on 06th March 2020)
7.	Estimated date of closure of insolvency resolution process	30th August, 2020
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Uma Nath Pandey Reg. No.: IBBI/IPA-001/IP-P01254/2018-2019/11996
9.	Address & email of the interim resolution professional, as registered with the board	Flat No. 17 Pocket 4 Konark Apartments Kalkaji Extension New Delhi, National Capital Territory of Delhi-110019 Email: uma@unpfca.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	808, Skylark Building, 60, Nehru Place, New Delhi – 110019 Email: cirp.fdhpl@gmail.com
11.	Last date for submission of claims	17th March, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	NA
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **FLORA DYEING HOUSE PRIVATE LIMITED** on 03rd March 2020 (Order received **through** Mail on 06th March 2020).

The creditors of **FLORA DYEING HOUSE PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **17th March 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Uma Nath Pandey

Interim Resolution Professional

In the Matter of M/s Flora Dyeing House Private Limited

Reg. No.: IBBI/IPA-001/IP-P01254/2018-2019/11996

Date: 06.03.2020

Place: New Delhi

